

Arbind Kumar

Vs. Sukhendu Bhattacharya

19.3.2002

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

This contempt application has been filed for punishing the respondents for not complying with the order of this Tribunal dated 6.9.2000 passed in OA 137/93. Shri Amit Sthalekar learned counsel for the respondents has placed before us a copy of the order dated 1.2.2002 passed in writ petition no. 4911/02 in which operation of the order dated 6.9.2000 and 9.7.01 have been stayed until further orders. In the circumstances, as the order has been stayed, there is no question of any contempt and we not see any useful purpose in continuing the proceedings

The contempt application is accordingly dismissed at this stage. No order as to costs.

MEMBER(A)

VICE CHAIRMAN

UV/